

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.128/TL/2023

Subject : Application under Section 14 and 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to Khavda II-C Transmission Limited

Petitioner : Khavda II-C Transmission Limited (KTL)

Respondents : Central Transmission Utility of India Limited and 31 Ors.

Petition No.129/AT/2023

Subject : Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the Transmission System being established by Khavda II-C Transmission Limited.

Petitioner : Khavda II-C Transmission Limited (KTL)

Respondents : Central Transmission Utility of India Limited and 31 Ors.

Date of Hearing : 20.6.2023

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri D Sudharshan, KTL
Shri Mani Kumar, KTL
Shri Prashant Kumar, KTL
Shri Swapnil Verma, CTUIL
Shri Ajay Kumar, CTUIL
Shri Ranjeet Rajput, CTUIL
Ms. Kavya Bhardwaj, CTUIL
Shri Anil Kumar Yadav, RECPDCL

Record of Proceedings

The representative of the Petitioner submitted that the present Petitions have been filed for grant of transmission licence to the Petitioner for implementation of the "Transmission Scheme for evacuation of 4.5 GW RE Injection at Khavda PS under Phase II Part- C" ('the Project') and for adoption of transmission charges in respect of the Project as discovered pursuant to the tariff based competitive bidding process. The representative of the Petitioner further submitted as under:

- (a) The scope of the Project, *inter alia*, includes (i) Establishment of 3x1500 MVA, 765/400 kV Ahmedabad S/s with 1x330 MVAR 765 kV bus reactor and 1x125 MVA 420 kV bus reactor, (ii) Ahmedabad – South Gujarat/Navsari (New)



765 kV D/c line with 240 MVAR Switchable line Reactor at both ends, (ii) 2 Nos. of 765 kV line bays at South Gujarat/Navsari (new) end for Ahmedabad – South Gujarat/Navsari (new) 765 KV D/c line, and (iv) 240 MVAR switchable line reactor at both ends of Ahmedabad – South Gujarat/Navsari (new) 765 kV D/c line.

(b) Scheduled Commercial Operation Date (SCOD) of the Project is 24 months from the effective date, which works out to March 2025.

(c) Name of the Petitioner has been changed from Khavda II-C Transmission Limited to POWERGRID Khavda II-C Transmission Limited and the Petitioner has also filed an additional affidavit to the above effect along with the Certificate of Incorporation pursuant to change of name dated 22.5.2023 issued by Registrar of Companies, Delhi.

(d) Owing to certain issue relating to the acknowledgment of Petition filing fees, there has been a little delay in filing of these petitions as against the timeline prescribed in RfP and as extended by the BPC, which may be condoned.

(e) The Petitioner has already impleaded the Western Region beneficiaries as party to the Petition and has also served copy of Petitions on them. However, no response has been received from them.

2. The representative of the Respondent, CTUIL submitted that CTUIL has already filed its recommendations, under Section 15(4) of the Electricity Act 2003, for the grant of transmission licence to the Petitioner for executing the Project.

3. After hearing representative of the parties, the Commission permitted the Respondents to file their replies/comments on the Petitions, if any, within a week, with copy to the Petitioner, who may file its response, thereof, if any, within three days thereafter.

4. The Commission directed the Petitioner to submit on an affidavit within a week a copy of Form II posted on its website along with date of posting (required as per the Sub Section 7 of the Section 7 of the CERC (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulation, 2009 read with the Order dated 22.1.2022 in Petition No. 1/SM/2022.

5. The Commission directed CTUIL to submit the following information/clarification on an affidavit within a week:

(a) Implementation of the transmission system for evacuation of 4.5 GW RE injection at Khavda RE Park under Ph-II has been planned in four parts i.e. Part A to Part D. Further three Pooling Stations namely KPS1, KPS2 and KPS3 are also planned to be implemented connected with said evacuation for 4.5.GW at Khavda. The instant Petition pertains to transmission system under Ph-II, Part-A. Since implementation of all the packages including Pooling Stations are interdependent, submit the status of all the packages and Pooling Stations as per the following table:

| Sl. No. | Name of the Transmission Scheme | Implementing Agency/ Transmission licensee | SCOD (Element wise) | Status of implementation |
|---------|---------------------------------|--|---------------------|--------------------------|
| | | | | |

(b) Status of 4.5 GW RE Generators at Khavda RE Park along with their capacity.

6. Subject to the above, the Commission reserved the matters for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**